

OA 722/2001

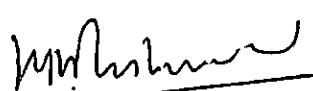
Dated: 12.1.2006

Applicant by Shri Ramesh Ramamurthy. Respondents by Shri V.S. Masurkar.

C.P. 25/2005 has been filed by the applicant for non-compliance of the order of the Tribunal dated 20.8.2004 given while disposing of OA 722/2001. The learned counsel for the applicant stated that in para 7 of the Tribunals Order it was held that the applicant will be entitled to get the retirement benefit along with interest. The learned counsel for the applicant stated that though the respondents have made some payment who have not yet paid the amount of interest.

Shri Masurkar counsel for the respondents submitted that the details of payment made to the applicant have been given at page 40 of the reply filed by the respondents which indicates that more than Rs.1.75 lakhs have been paid as interest on account of delayed payment.

After hearing the counsel and going through the material on record, we are satisfied that substantial compliance of the order of the Tribunal has been done. Accordingly C.P. is dismissed.


(S.G. Deshmukh)
Member(J)


(A.K. Agarwal)
Vice Chairman

NS


13/1/06